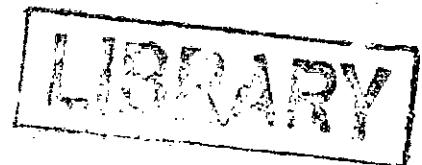


CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH
KOLKATA



O.A/250/1166/2016

Date of Order: 07.08.2019

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

1. Namita Chattopadhyay, wife of Late Ashok Kumar Chattopadhyay.
2. Madhumita Chattopadhyay, daughter of Late Ashok Kumar Chattopadhyay.

Both are residing at Village - Harirambati, P.O Ilahipur, P.S. Chanditala, District - Hooghly, Pin 712707.

Applicants

- VERSUS*
1. Union of India, service through the Director, Government of India, Office of the Directorate of Printing, Ministry of Urban Development, Nirman Bhawan, New Delhi - 110011.
 2. The Deputy Director - (A.I), Government of India, Office of the Directorate of Printing, Ministry of Urban Development, 'B' Wing, Nirman Bhawan, New Delhi - 110011.
 3. The Manager, Govt. of India Press, Santragachi, Howrah, 711112.
 4. The Assistant Manager (Admin). Govt. of India Press, Santragachi, Howrah, 711112.
 5. The Personnel Manager, Govt. of India Press, Santragachi, Howrah, 711112.

Respondents

For The Applicant(s): None

For The Respondent(s): Mr. M. K. Ghara, counsel

O R D E R (Oral)

Per: Ms. Bidisha Banerjee, Member (J):

This application has been filed to seek the following reliefs:

- "a) Leave may be granted to file the application jointly under Rule 4(5)(a) of the CAT (Procedure) Rule, 1987;

- b) The order dated 16.05.2016 as in Annexure A-13 issued by the (N.K. Joshi), Deputy Director (A-1), Ministry of Urban Development, Office of the Directorate of Printing, Govt. of India, Nirman Bhawan, New Delhi being the respondent the respondent No. 2 be quashed and/or set aside;
- c) The communication dated 31.05.2016 made by the respondent No. 5 be quashed;
- d) The concerned respondent authorities be directed to consider the case of the applicant No. 2 and to issue the order of appointment in her favour forthwith.
- e) To pass such other order or orders as to your Lordships may deem fit and proper."
2. Heard ld. counsel for the respondents. None for the applicants despite repeated calls, hence we invoke Rule 15(1) of CAT (Procedure) Rules 1987.

3. Ld. counsel for the respondents produced comparative assessment as was directed earlier and minutes of the meeting of the Compassionate Appointment Committee held on 25th February, 2016 which reads as under:

"Sub: Minutes of the meeting of the Compassionate Appointment Committee, M/o Urban Development (Dte. of Printing) held on 25th February, 2016.

A meeting of Compassionate Appointment Committee was held on 25th February, 2016 in Directorate of Printing to consider around 495 cases for offer of appointment on compassionate ground basis. The following were present:-

- 1) Shri S. K. Mandal, Controller of Stationery, GISQ, Kolkata - Chairman,
 - 2) Shri Naveen Yadav, Jt. Director (Admn), Dte of Printing - Member
 - 3) Shri B. Sahoo, GM, GIP, Minto Road - Member
 - 4) Shri J. B Mohanty, ALWC (C), GIP, T.S Kolkata - Member
 - 5) Smt. Nidhi Gard, Deputy Director, DOP - Member.
- (2). Coordinator of the CAC briefed the Committee about the observation of the Director, Directorate of Printing dated 20.01.2015 and Joint Secretary (PSP) dated 03.02.2016 on the minutes of the CAC meeting held on 14th and 15th December, 2015 and 13th & 14th January 2016 regarding re-examination of all cases.
- (3). The Committee had already considered 494 cases out of which top 52 cases who scored higher points i.e more than 90 and were found most deserving were shortlisted for taking personal hearing for better appreciation of the facts of the cases so that, genuine and deserving cases out of these 52 cases could get appointment on compassionate ground as there are limited number of vacancies available for compassionate appointment, i.e 25 nos in various GIPs.

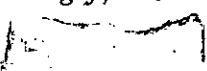
However, the CAC further examined all cases in the meeting i.e 495 (one more newly compassionate appointment case received from GIP Minto Road had also been included) and felt that only genuine candidates be offered compassionate appointment against 25 vacancies. For ascertaining the same the committee felt that there is a strong need to direct the candidates of the aforesaid top 52 to appear before the committee for personal hearing along with all their original documents. The committee decided to hold personal hearing and verification of the facts related to applicants case in the important zones where majority of candidates are available like Delhi (for North Zone), Kolkata (Eastern Zone) and Nasik (for Western and Southern Zone).

Since the members of the Committee will be engaged in the month of March 2016 in work related to Budget Session in the Parliament and financial closing for the current financial year, the Committee decided the personal hearing will be as follows:

- A) On 5th and 6th April 2016 at New Delhi.
- B) On 11th and 12th April 2016 at Kolkata
- C) On 25th and 26th April 2016 at Nasik

(4). It is also decided that, the candidates should be informed well in advance ie. 15 days before the scheduled date for personal hearing through speed post service/Regd. Post with A/D by the Directorate for Printing and if any candidate fails to appear before the committee for personal hearing on the scheduled date, the claim of the candidate for compassionate appointment will be rejected."

4. Since the speaking order speaks the reason as to why the case of the applicants were not suitable for accommodation against available quota reserved for compassionate appointment, we find no merit in the O.A and, accordingly, the O.A is dismissed. No costs.


(Nandita Chatterjee)
Member (A)


(Bidisha Banerjee)
Member (J)